

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 320/TL/2024**

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission Licence to Sirohi Transmission Limited.

Petitioner : Sirohi Transmission Limited (STL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

**Petition No. 321/AT/2024**

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Sirohi Transmission Limited.

Petitioner : Sirohi Transmission Limited (STL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **10.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Rohit Jain, STL  
Shri Ranjeet Rajput, CTUIL  
Shri Akshayvat Kislay, CTUIL  
Ms. Priyadarshini, Advocate, PFC  
Shri Deepak, PFC  
Shri Dharmender, PFC

**Record of Proceedings**

Representative of the Petitioner submitted that the present Petitions have been filed seeking a grant of transmission licence for establishing the "Transmission System for evacuation of power from Rajasthan REZ Ph IV (Part 2: 5.5 GW) (Jaisalmer/Barmer Complex) Part B" ('the Project') and for adoption of transmission charges in respect of the Project as discovered pursuant to the tariff based competitive bidding process. He further submitted that the Petitioner has complied with all the requirements as envisaged under the Act and the Transmission Licence Regulations, and CTUIL has also given its recommendations under Section 15(4) of the Act for the grant of a transmission licence to the Petitioner.



2. Considering the submissions made by the representative of the Petitioner, the Commission ordered as under:

(a) Admit and issue notice subject to just exceptions;

(b) The Respondents to file their reply, if any, within two weeks with copy to the Petitioner, who may file its rejoinder, within two weeks thereafter.

(c) The BPC, namely, to submit on the affidavit within a week whether it has aligned Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, as per the NCT minutes of meeting dated 23.8.2024.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**